

Court dated 15-11-1989 on Writ Petition (Civil) No. 1018 of 1989, academic and research pursuit allowance (contingency allowance), higher degree allowance and conveyance allowance are admissible to Group 'A' Non-medical Scientists under different institutions of Directorate General of Health Services for which necessary orders have been issued on 2-3-90. As regards risk allowance, the insurance coverage as agreed to in the case of C.H.S. doctors shall be extended to those non-medical Group 'A' Scientists/Specialists which are identified for admissibility of risk allowance by the Directorate General of Health Services as per the guidelines issued by the Department of Personnel and Training and after the formal orders for Central Health Service doctors are issued by this Ministry.

(b) to (d) Similar allowances have also been allowed to the General Duty Medical Officers/Specialists and Non-medical Faculty Members of All India Institute of Medical Sciences and P.G.I.M.E.R., Chandigarh at par with those working under the Central Health Service. As regards extension of similar benefits to consideration.

Use of explosive to demolish Ayodhya shrine

250. SHRI MOTURU HANUMANTHA RAO:

SHRI E. BALANANDAN:

SHRI RAMACHANDRAN
PILLAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that explosives were used to demolish the Ayodhya Shrine and some persons died due to explosive;

(b) whether it is also a fact that the said explosive were manufactured by a State Government unit located in the Southern part of the country; and

(c) if so, whether Government would look into the whole case?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) The Government has so far no information to corroborate the use of explosive to demolish the Ram Janma Bhoomi—Babri Masjid structure and any person dying due to the use of explosives; However, investigation by the CBI is still in progress.

Evidence regarding demolition of Ayodhya shrine

251. SHRI RAMACHANDAN
PILLAI:

SHRI E. BALANANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some evidence of planning and proper execution of demolition of Ayodhya shrine are available with the CBI;

(b) if so, whether Government propose to make it public soon; and

(c) if so, by what time?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) The CBI has registered a case vide RC-8(S)/92/SIU V/SIC.II/New Delhi on 13-12-92 and the investigation is also being carried out to ascertain as to whether there was any prior planning for the demolition of the Ram Janma Bhoomi—Babri Masjid structure on 6.12.92. The investigation is in progress.

Modernisation of Delhi fire services

252. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a newsitem captioned "Cash crunch holding up fire service modernisation" as reported in the Indian Express dated 11th January, 1993.

(b) if so, whether due to financial crunch, the Delhi Fire Service has failed to meet its modernisation plans etc.;

(c) if so, the details of the financial allocations made for Delhi Fire Service for modernisation; and

(d) what further steps Government propose to contemplate to make the schemes of modernisation of Delhi Fire Service implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) An amount of Rs. 33.41 crores has been allocated for the modernisation of Delhi Fire Service. The modernisation of the Delhi Fire Service is a continuous process.

Suicide squads to tackle terrorism

253. SHRI AJIT P. K. JOGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any plans to raise 'Suicide Squads' to contain and effectively tackle terrorism;

(b) if so, the details thereof; and

(c) the steps taken in this direction so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) There is no such plan under consideration of the Central Government.

(b) and (c) Do not arise.

Exploitation of female accused and convicts in police stations

254. SHRI SHANTI TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of molestation and exploitation of females accused and convicts in Police stations and jails are increasing

all over the country; and

(b) if so, what remedial measures Government have taken or propose to take to protect the dignity of these women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Since registration, investigation, detection and prevention of crime is the responsibility of the State Governments/ Union Territory Administrations action is taken by them to enquire into such allegations and punish those who may be found guilty. Details of such cases are not compiled at the Central Government level.

(b) The Government of India have issued guidelines to the State Governments from time to time to take effective steps to deter the police from subjecting women to any indignity or misbehaviour.

Notice of contempt of court against Delhi Police personnel

255. SHRI AJIT P. K. JOGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Delhi Police Personnel against whom notice for contempt of Court were served during the last one year and the reasons therefor; and

(b) the action being taken against such personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) The information is being collected and will be laid on the Table of the House.

भारखंड समस्या

256. श्री अजीत जोशी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने भारखंड समस्या पर चर्चा करने के लिए फरवरी 1992 से कई बैठकें बुलाई हैं ;